

ID No.60163/16
FIR No. 99/12
PS: NIhal Vihar
State Vs. Giriraj Etc.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.

Sh. Dharmender Chaudhary, Ld. Counsel for the accused person.

Convict Giriraj, is present physically in the court.

Accused Naveen is already acquitted

Sh. Omi, Complainant/victim is present physically in the court.

Heard on the point of sentence.

It is submitted on behalf of convict Giriraj that he is facing the trial since the year 2012. It is submitted that the mother of the convict is suffering from cancer since long and there is no one else to look after her in the family. It is submitted that convict is working as a labour and earning only Rs. 12,000/- per month. It is submitted that the lenient view kindly be taken against accused Giriraj.

On the other hand, Ld. APP for the State prays for maximum punishment.

Heard on the point of compensation to be granted to the complainant.

It is submitted by the complainant/injured that he has incurred expenses of about Rs. 20,000/- towards medical treatment as well as in prosecuting the present case. However, no documentary record in this regard produced. Complainant submits that lenient view may kindly be taken against accused

Giriraj.

Keeping in view the aforesaid facts and circumstances, convict Giriraj is hereby sentenced to simple imprisonment for 3 years for the offence punishable u/s 326 of IPC and to pay fine of Rs. 10,000/- (Rupees ten thousand). The entire fine amount shall be given to the complainant as compensation. In default of payment of fine, the convict shall undergo further simple imprisonment for one year. In view of inadequate paying capacity of convict, it is hereby recommended that complainant/injured Omi may receive further compensation from the office of DLSA. Since the convict was already on bail, he is hereby released on bail u/s 389(3) Cr.PC on his furnishing personal bond in the sum of Rs. 20,000/- and one surety of the like amount. Application u/s 389(3) Cr.p.c. moved in this regard on behalf of convict stands disposed of.

Bail bond u/s 389 Cr.p.c. is furnished. Same is perused. Same previous surety is produced. FDR already on record. Accordingly, the Bail bond is accepted.

Copy of this order and judgment dated 14.02.2020 be supplied to the convict free of cost.

Copy of this order be given dasti to the complainant.

Put up for deposit of fine amount and for further proceedings on 19.09.2020.

PANKAJ
ARORA

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PANKAJ ARORA
Date: 2020.08.19
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(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

IN THE COURT OF SH. PANKAJ ARORA, MM-03, WEST/THC, Delhi.

**STATE Vs. SHIV DUTT
E-FIR No. 81/11
PS: MAYA PURI
U/S: 380/457/411 of IPC
19.08.2020.**

ORDER ON SENTENCE

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State through VC.
Complainant Sh. Baleshwar Prasad through VC .
Convict namely Shiv Dutt present physically in court
Sh. A.K. Sharma, Ld. Counsel through VC.

Heard on the application for cancellation for NBW moved on behalf of the convict Shiv Dutt. Due to miscommunication, the convict has left the court premises on the previous date. Accordingly, NBW against the convict is hereby canceled with warning to be careful in future.

Heard on the point of sentence. It is stated that the convict is facing the trial since year 2011. It is submitted that the convict has old age parent to look after and he is still unmarried due to stigma attached with the prosecution of the present case. The convict has attended the court on each and every date .He is sole bread earner in his family. It is further submitted that the convict has appeared on each and every date fixed by this Court. It is further submitted that the convict was 18-19 years at the time of incident. It is further submitted that the convict is daily wage Rickshaw Puller and earning only Rs. 4,000/- per-month. He has already suffered incarceration in JC for about 15 days in the present case.

Ld. APP for the State prays for maximum punishment.

Perusal of the record reveals that the accused has appeared on all the dates fixed by this Court. This Court never rarely has the occasion to adopt

the coercive methods to procure the attendance of the accused.

Heard on the aspect of the compensation to be granted to the complainant. It is submitted by the complainant that considering the plight of the convict, the complainant is not seeking any compensation amount from the side of the complainant's bank.

Due to typographical error, the section under which the convict was convicted was mentioned as 394 of IPC instead of section 380/457 of IPC. The operative part of judgment dated 23.07.2020 be modified to this extent.

Keeping in view the aforesaid facts & circumstances of the case, the convict Shiv Dutt is hereby sentenced to imprisonment already undergone by him for the offences punishable u/s 380/457 of IPC and to pay fine of Rs. 2,000/-. In default of payment of fine, the convict Shiv dutt shall undergo simple imprisonment for the period of 3 months. Fine amount not paid by the convict.

Copy of this Order and Judgment dated 23.07.2020 be supplied to the convict namely Shiv Dutt free of cost.

Put up for deposit of fine amount on 28.08.2020.

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Date: 2020.08.19
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(Pankaj Arora)
MM-03/West/THC/Delhi
19.08.2020

ID No. 60856/16
FIR No. 362/13
PS: NIhal Vihar
State Vs. Surender Kumar @ Deepak @ Deepu
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the Jail Suptd., to apprise this court as to whether the accused person was released on bail or not during lock down for the NODH.

Issue court notice to the accused, his surety/ his counsel as well as owner of the stolen vehicle through IO for the NDOH.

Put up for appearance of accused as well as for further proceedings on 26.08.2020.



(Pankaj Arora)

**MM-03(West)/THC/Delhi
19.08.2020**

CC No. 2555/16
Hardeep Singh Khalsa Vs. Sarabjit Kaur
PS: NIhal Vihar
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Sh. Anurag Malik and Sh. Sunny, Ld. Counsel for accused
no. 2,4,6 & 7.

None for remaining accused persons

Perusal of record reveals that the present case is at the
stage of post notice evidence.

Issue court notice to the complainant for the NDOH.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Put up for post notice evidence on 22.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No.64612/16
FIR No.389/14
PS: Maya Puri
State Vs. Untrace
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up on 28.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 4379/18
FIR No. 434/17
PS: NIhal Vihar
State Vs. Suresh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 6738/18
FIR No. 00093/18
PS: Maya Puri
State Vs. Vijay
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 28.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

CC No.5250/19
Naveen Kumar Vs. Vishal
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Put up for arguments on the application u/s 156(3) Cr.PC on
09.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No.6667/19
FIR No. 15/19
PS: NIhal Vihar
State Vs.Sonu
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused and for further proceedings on
28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 7906/19
FIR No.664/19
PS: NIhal Vihar
State Vs. Vinod Singh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

As per the report of Jail Suptd, accused was already
released on bail on 23.10.2019.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 7891/19
FIR No. 616/18
PS: NIhal Vihar
State Vs. Manglu Ram
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up on 28.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 8750/19
FIR No. 129/19
PS: Maya Puri
State Vs.Mohit
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the complainant to explore the
possibility of compromise on the NDOH.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 24.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 9185/19
Raunak Singh Vs. State
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for NDOH.

Put up for compromise or for further proceedings on
28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No.853/20
FIR No. 000694/19
PS: Nihal Vihar
State Vs. Raghav
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 1356/20
FIR No. Harnaam Singh Vs. Kewal Singh
PS: NIhal Vihar
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file the ATR on
the NDOH.

Put up for filing of ATR on 24.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 2011/20
Inderjeet Kaur Vs. State (NCT of Delhi)
PS: NIhal Vihar
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Put up for further proceedings on 24.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 2920/20
FIR No. 580/20
PS: NIhal Vihar
State Vs. Banwari Lal Pathak
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Rajat, Ld. counsel for the accused person.

I take cognizance of the offence.

Let, copy of chargesheet be supplied to the accused through
Jail Dak. E-copy of the chargesheet be supplied to the Ld.
Counsel.

Put up for scrutiny of documents and for committal
proceedings on 18.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 3431/19
FIR No. 39/19
PS: Nihal Vihar
State Vs. Balram
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Raj Kumar, Ld. Counsel for the accused was tried to be contacted on his mobile no. 9013966575 by the Reader of this court but he did not pick up the call.

Issue court notice to the accused, his surety as well as his counsel for the NDOH.

Issue court notice to the IO for the NDOH.

Put up for clarification on 28.10.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

19.08.2020

ID No. 5569/19
FIR No. 0337/18
PS: NIhal Vihar
State Vs. Monika
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused persons, their sureties as
well as their counsel for the NDOH.

Issue court notice to the IO for the NDOH.

Put up for appearance of accused persons and for supply of
documents on 25.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 8942/19
FIR No. 644/19
PS: NIhal Vihar
State Vs. Rohit Etc.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Lokesh Kumar, Ld. Counsels for accused Rahul through
VC.

Sh. Dhananjay Kumar, Ld. Counsel for accused Rahul
physically present in the court.

Fresh vakalatnama filed.

Ld. LAC for accused Rohit did not turn up despite having
been telephonically intimated by the Reader of this court.

Accused Rahul is stated to be in JC.

Accused Rohit is on bail.

Adjournment sought by both the counsels stating that they
are not prepared with the file.

At request, put up for arguments on the point of charge on
24.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 62799/16
FIR No.170/12
PS: Maya Puri
State Vs. Mohd. Ibrahim
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 14.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 64983/16
FIR No. 108/12
PS: Nihal Vihar
State Vs. Keal Singh Etc.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 14.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 61/17
FIR No.791/16
PS: Nihal Vihar
State Vs. Sachin Etc.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 4997/17
FIR No. 903/16
PS: Nihal Vihar
State Vs. Vikas Kumar Etc.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 5821/17
FIR No. 705/17
PS: Nihal Vihar
State Vs. Jurnail Singh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 7304/17
FIR No. Vinay Khanna Vs. M/s RSD CASA DE MONDA
PS: Maya Puri
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for CE on.28.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 7970/17
FIR No. 927/16
PS: Nihal Vihar
State Vs. Pooja
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 1350/18
FIR No. 221/17
PS: Maya Puri
State Vs. Abhimannu Singh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 4281/18
FIR No. 231/18
PS: Nihal Vihar
State Vs. Pankaj Sharma
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 5456/18
FIR No. 394/17
PS: Nihal Vihar
State Vs. Bhupender Singh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**

ID No. 6326/18
FIR No. 17/18
PS: Nihal Vihar
State Vs. Kamlesh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 9776/18
FIR No. 271/18
PS: Nihal Vihar
State Vs. Rakesh Rajora
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 3967/19
FIR No.370/18
PS: Nihal Vihar
State Vs. Dinesh
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on.28.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 5903/19
FIR No.0116/19
PS: Nihal Vihar
State Vs. Sunita
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No. 7026/19
Sonu Yadav Vs. Rakhi Yadav
PS: Nihal Vihar
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for CE on 28.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020

ID No.
FIR No.
PS: Nihal Vihar
State Vs.
19.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
19.08.2020**